

## FORM NO. 12B

[See rule 26A]

### Form for furnishing details of income under section 192(2) for the year ending 31st March,

Name and address of the employee \_\_\_\_\_

Permanent Account Number or Aadhaar Number \_\_\_\_\_

Residential status \_\_\_\_\_

S. No	Name and address of employer(s)	TAN of the employer(s) as allotted by the ITO	Permanent Account Number or Aadhaar Number of the employer(s)	Period of employment	Particulars of salary as defined in section 17, paid or due to be paid to the employee during the year			Total of columns 6, 7, and 8	Amount deducted in respect of life insurance premium, provident fund contribution, etc., to which sec. 80C † applies (Give details)	Total amount of tax deducted during the year (enclose certificate issued under section 203)	Remarks
					Total amount of salary excluding amounts required to be shown in columns 7 and 8	Total amount of house rent allowance, conveyance allowance and other allowances to the extent chargeable to tax [See section 10(13A) read with rule 2A and section 10(14)]	Value of perquisites and amount of accretion to employee's provident fund account (give details in the Annexure)				
1	2	3	4	5	6	7	8	9	10	11	12

*Signature of the employee*

† With effect from 1-4-1991, section 80C has been replaced by section 88.

#### Verification

I, \_\_\_\_\_, do hereby declare that what is stated above is true to the best of my knowledge and belief.

Verified today, the \_\_\_\_\_ day of

Place

*Signature of the employee*

#### ANNEXURE

[See column 8 of Form No. 12B]

### Particulars of value of perquisites and amount of accretion to employee's provident fund account




*Signature of the employee*